

fair retention price of ammonium sulphate produced by Sindri Fertilizers and Chemicals Limited. [Placed in Library, see No. LT-86/62].

- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.
- (iii) Government Resolution No. Fert.1(15)/58-Vol. II dated the 16th January, 1962.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-87/62].

#### NOTIFICATION UNDER RUBBER ACT

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. GSR 206 dated the 17th February, 1962 under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-88/62].

#### PAPERS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATION ACT

**The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Co-operation (Shri B. S. Murthy):** On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of the Certified Accounts of the National Co-operative Development and Warehousing Board for the year 1960-61 and the Audit Report thereon, under sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporation Act,

1956. [Placed in Library, see No. LT-89/62].

#### NOTIFICATIONS UNDER MANIPUR LAND REVENUE AND LAND REFORMS ACT AND TERRITORIAL COUNCILS ACT

**The Deputy Minister in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. 140/12/60-M (v) published in the Manipur Gazette dated the 31st May, 1961 containing the Manipur Land Revenue and Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [Placed in Library, see No. LT-90/62].

- (ii) The Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5 dated the 1st January, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, see No. LT-91/62].

#### RULES UNDER CENTRAL EXCISES AND SALT ACT

**Shri B. R. Bhagat:** I beg to lay on the Table—

- (i) a copy each of the following rules under section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Central Excise (First Amendment) Rules, 1962 published in Notification No. G.S.R. 27 dated the 6th January, 1962.
- (b) The Central Excise (Sixth Amendment) Rules, 1962, published in Notification No. G.S.R. 500 dated the 24th April, 1962.

[Placed in Library, see No. LT-92/62].

- (ii) a copy of Notification No. G.S.R. 489 dated the 21st April, 1962 containing corri-

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gendum to G.S.R. No. 269 dated the 3rd March, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-93/1944.

(iii) a copy of Notification No. G.S.R. 490 dated the 21st April, 1962 under sub-section (4) of section 43B of the Sea Customs Act, 1878. [Placed in Library, see No. LT-94/62].

12.10 hrs.

GENERAL BUDGET—GENERAL  
DISCUSSION—Contd.

**Mr. Speaker:** We now take up general discussion on the Budget (General) for 1962-63. Shri Gajraj Singh to continue his speech.

**श्री गणपति राम (मछली शहर) :** अध्यक्ष महादय, मैंने कल भी एक प्रश्न किया था डिप्टी स्पाकर साहब से कि जो बैंक बैंचर्ज हैं और जो इस बजट पर अपने विचार प्रकट करना चाहते हैं, उनको अभी तक समय नहीं मिल सका है। अब क्या उनको आपकी तरफ से कोई संरक्षण मिल सकता है ?

**अध्यक्ष महादय :** इस बात को जब भी कोई मੈम्बर साहब मुझ से पूछो रहे हैं मैं उनसे कहता रहा हूँ कि अगर वे किसो पार्टी में शामिल हैं तो उनको चाहिये कि वे अपने द्विप के पास जायें।

**श्री गणपति राम :** कई दिन से द्विप के पास जाते रहे हैं लेकिन . . . .

**अध्यक्ष महादय :** द्विप की शिकायत मैं नहीं सुन सकता हूँ।

**श्रीमती रेण चक्रवर्ती (बैरकपुर)**  
यह तो माननीय सदस्य को पार्टी की बात है।

**श्री गणपति राम :** अगर द्विप की ही बात है तो . . . .

**अध्यक्ष महादय :** आर्डर आर्डर, अगर आप द्विप से सैटसफाइड नहीं है और पार्टी की जो पारबंदियां हैं, उन से बाहर आना चाहते हैं तो मुझे बराहैरास्त लिखें।

**Shri Gajraj Singh Rao (Gurgaon):** Yesterday I was submitting the point that the clearest index as to whether the villages or rural areas have become prosperous or not is to see whether the people from the rural areas are forsaking their traditional employments and migrating to towns, big cities and big industrial centres. That would be a clear index. If there is good employment available at home, who would like to go to other places? Not only the cultivator kisans, but other labour also who used to be employed in khadi, shoe-making and other small cottage industries, have no means of living in the villages now, and they are migrating to towns, and the juggies in and about Delhi and other big towns are a clear index of it, of their real fate. To say that prosperity has been brought to the villages I would submit is a fallacy which we cannot for long screen by figures etc.

A young gentleman who has been associated with constructive work asked Mahatma Gandhi during his last days: "Mahatmaji, you used to say that swaraj was to come. Now swaraj has come. You also said that Ram raj was to come. When is that coming?" Mahatmaji's brief reply was: "When people like you go back to the villages, that would be the day of Ram raj."

**Mr. Speaker:** Is he asking me to go to the village?

**Shri Gajraj Singh Rao:** Yourself and myself also, because for employment I came to the towns and cities. Otherwise, if the heaven was there in the village, I would have certainly re-